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PUNJAB VIDHAN SABHA SECRETARIAT

NOTIFICATION

The 27th August, 2020

No. 19-PLA-2020/59.- The Contract Labour (Regulation and Abolition) (Punjab Amendment) Bill, 2020 is hereby published for general information under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly):-

Bill No.19-PLA-2020

**THE CONTRACT LABOUR (REGULATION AND ABOLITION)
(PUNJAB AMENDMENT) BILL, 2020**

A

BILL

Further to amend the Contract Labour (Regulation and Abolition) Act, 1970 in its application to the State of Punjab.

Be it enacted by the legislature of the State of Punjab in the Seventy-first Year of the Republic of India, as follows:-

1. (1) This Act may be called The Contract Labour (Regulation and Abolition) (Punjab Amendment) Act, 2020. Short-title
and
commencement

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Amendment of
Section 1 of
Central Act 37
of 1970

2. In the Contract Labour (Regulation and Abolition) Act, 1970, in its application to the State of Punjab, in section 1, in sub-section (4), in clauses (a), (b) and the proviso thereunder, for the word “twenty”, the word “fifty” shall be substituted.

Repeal and
saving

3. (1) The Contract Labour (Regulation and Abolition) (Punjab Amendment) Ordinance, 2020, published in the Punjab Government Gazette (Extraordinary) dated the 11th August, 2020, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this act.

STATEMENT OF OBJECTS AND REASONS

To promote the industries in Punjab there is a need to increase the existing limit when Contract Act comes into force. At present it gets attracted when 20 or more workmen are employed. Many other states have amended section 1(4) (a)&(b) of The Contract Labour (Regulation and Abolition) Act 1970 by increasing the thresh-hold limit from 20 workmen to 50 workmen. Therefore to provide level playing field to industries of Punjab we should amend section 1(4)(a)&(b) of The Contract Labour (Regulation and Abolition) Act 1970.

Hence, the Contract Labour (Regulation and Abolition) (Punjab Amendment) Bill, 2020.

BALBIR SINGH SIDHU
Labour Minister, Punjab

CHANDIGARH
THE 27th AUGUST, 2020

SHASHI LAKHANPAL MISHRA
SECRETARY.